

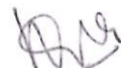
GOVERNMENT OF JAMMU AND KASHMIR
Housing and Urban Development Department
Civil Secretariat - Jammu/Srinagar

Notification
Srinagar, the 23rd July, 2026

S.O. 206- In exercise of the powers conferred by section 8 of the Jammu and Kashmir Town Planning Act, 1963, read with notification S.O. 188 of 2022 dated 19.04.2022, the Government hereby extend the Town Planning Scheme, Ransoo-2017-2025 by a period of three (03) years from the date of expiry of its existing validity period.

All other terms and conditions of the said Scheme shall remain unchanged.

By order of the Government of Jammu and Kashmir.


(Mandeep Kaur), IAS
Commissioner/Secretary to Government
Housing & Urban Development Department

No. HUD-TPO0CTPJ/2/2022 (E-140909)

Dated: 23-07-2026

Copy to the:-

1. Additional Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India, New Delhi.
2. Divisional Commissioner, Jammu.
3. Commissioner/Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Director, Tourism, Jammu.
5. Deputy Commissioner, Reasi.
6. Chief Town Planner, Town Planning Organization, Jammu.
7. Chief Executive Officer, Shri Shiv Khori Shrine Board, Ransoo.
8. General Manager, Ranbir Government Press, Srinagar, for publication, in the Government Gazette.
9. Private Secretary to Hon'ble Chief Minister (Hon'ble Minister I/c H&UDD).
10. Private Secretary to Hon'ble Advisor to Chief Minister, J&K.
11. Private Secretary to Commissioner/Secretary to the Government, Housing and Urban Development Department.
12. 1/c Website, Housing & Urban Development Department.
13. Notification file/stock file.